
(2021) 06 KL CK 0098

High Court Of Kerala

Case No: Criminal Miscellaneous Application No. 1949 Of 2021

Sreekumar

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision: June 8, 2021

Acts Referred:

Code of Criminal Procedure, 1973 & Section 482#Indian Penal Code, 1860 & Section 498A

Citation: (2021) 06 KL CK 0098

Hon'ble Judges: R. Narayana Pisharadi, J

Bench: Single Bench

Advocate: K.Sasikumar, S.Aravind, K.Janardhana Shenoy, M R Dhanil

Final Decision: Allowed

Judgement

R. Narayana Pisharadi, J

1. This is a petition filed under Section 482 Cr.P.C for quashing the proceedings against the petitioner in the case L.P.No.173/2008 on the file of the

Court of the Judicial First Class Magistrate, Chengannur.

2. The petitioner is the first accused in the aforesaid case. The offence allegedly committed by him is under Section 498A of the Indian Penal Code.

The second respondent is the complainant/victim of the offence allegedly committed by the petitioner.

3. It is submitted that the entire matter has been settled between the parties. Therefore, it is prayed that the proceedings against the petitioner in the

case may be quashed.

4. Heard the learned counsel for the petitioner and the second respondent and also the learned Public Prosecutor.

5. Learned Public Prosecutor submits that, on verification, it is found that the settlement arrived at between the parties is genuine. Learned counsel for

the second respondent submits that the second respondent has no objection to quash the proceedings against the petitioner.

6. I have perused the affidavit filed by the second respondent. It is stated in the affidavit filed by her that the dispute between her and the petitioner

has been settled and that she has got no grievance against the petitioner. The dispute between the parties is purely private in nature. I am satisfied that

the settlement arrived at between the parties is genuine. In these circumstances, in order to secure the ends of justice, the power of this Court under

Section 482 Cr.P.C can be invoked to quash the proceedings against the petitioner in the case.

7. Consequently, the petition is allowed. The entire proceedings against the petitioner, in the case L.P.No.173/2008 (arising out of Crime No.117/1998

of Venmony Police Station) on the file of the Court of the Judicial First Class Magistrate, Chengannur, are hereby quashed.